

# ELEGANT MARBLES AND GRANI INDUSTRIES LIMITED



Registered Office: E -7/9, RIICO Industrial Area, Abu Road, Sirohi, Rajasthan, 307026, India | Corporate Office: Elegant House, Raghuvanshi Mills Compound, Senapati Bapat Marg, Lower Parel (West), Mumbai, Maharashtra, 400013, India  
CIN: L14101RJ1984PLC003134 | Tel: +91-22-24960771 / 24939676 | Website: www.elegantmarbles.com | Email: companysecretary@elegantmarbles.com  
Contact Person: Ms. Pooja Ponda, Company Secretary and Compliance Officer

## PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF EQUITY SHAREHOLDERS / BENEFICIAL OWNERS OF THE EQUITY SHARES OF ELEGANT MARBLES AND GRANI INDUSTRIES LIMITED ("THE COMPANY") FOR THE BUYBACK OF EQUITY SHARES THROUGH A TENDER OFFER ROUTE ("TENDER OFFER") USING STOCK EXCHANGE MECHANISM AS PRESCRIBED UNDER THE SECURITIES AND EXCHANGE BOARD OF INDIA (BUYBACK OF SECURITIES) REGULATIONS, 2018, AS AMENDED FROM TIME TO TIME.

This Public Announcement (the "Public Announcement") is being made pursuant to the provisions of Regulation 7(i) of the Securities and Exchange Board of India (Buyback of Securities) Regulations, 2018 as amended (including any statutory modification(s), amendment(s) or re-enactments from time to time) (the "SEBI Buyback Regulations") and contains the disclosures as specified in Schedule II to the SEBI Buyback Regulations read with Schedule I of SEBI Buyback Regulations.

**OFFER FOR BUYBACK OF UPTO 6,97,000 (SIX LAKHS NINETY SEVEN THOUSAND) FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF RS. 10/- (RUPEES TEN ONLY) EACH ("EQUITY SHARES") OF ELEGANT MARBLES AND GRANI INDUSTRIES LIMITED AT A PRICE OF RS. 385/- (RUPEES THREE HUNDRED EIGHTY FIVE ONLY) PER FULLY PAID-UP EQUITY SHARE ON A PROPORTIONATE BASIS THROUGH THE TENDER OFFER PROCESS AS PRESCRIBED UNDER THE SEBI BUYBACK REGULATIONS USING STOCK EXCHANGE MECHANISM.**

### 1. DETAILS OF THE BUYBACK OFFER AND OFFER PRICE

1.1 The Board of Directors of the Company, which expression shall include any committee constituted by the Board to exercise its powers, ("Board"), at its meeting held on November 11, 2023 had, subject to the approval of Members of the Company and statutory, regulatory or governmental authorities as may be required under applicable laws, approved a buyback of upto 6,97,000 fully paid-up Equity Shares of the Company for an aggregate amount not exceeding Rs. 2,683.45 Lakhs (Rupees Twenty six crores eighty three lakhs forty five thousand only) (the "Buyback Size") excluding expenses incurred or to be incurred for the Buyback like filing fees payable to the SEBI, merchant banker fees, stock exchange fee for usage of their platform for Buyback, transaction costs viz. brokerage, applicable taxes inter-alia including tax on distributed income to shareholders, Securities Transaction Tax, Goods and Services Tax, Stamp duty, etc., public announcement publication expenses, printing and dispatch expenses and other incidental and related expenses ("Transaction Cost") (representing 24.88% of the aggregate of the Company's paid up equity share capital and free reserves as per the latest Audited Financial Statement of the Company as at and for the period ended September 30, 2023) at a price of Rs. 385/- (Rupees Three Hundred Eighty Five only) (the "Buyback Price") per Equity Share from the existing Members / Shareholders holding equity shares of the Company on a proportionate basis through the "Tender Offer" route as prescribed under the SEBI Buyback Regulations read with SEBI Circular CIR/CFD/POLICYCELL/1/2015 dated April 13, 2015 read with circular no. CFD/DCR2/CIR/P/2013/131 dated December 09, 2016, CFD/DCR-III/CIR/P/2021/615 dated August 13, 2021 and circular bearing number SEBI/HO/CFD/PoD-2/P/CIR/2023/35 dated March 08, 2023, and in accordance with the Companies Act, 2013 ("the Act") & the rules made thereunder (the "Buyback Rules"). The Buyback Size in within the limits as specified under the proviso to Regulation 5(i)(b) of the SEBI Buyback Regulations.

Certain figures contained in this Public Announcement have been subject to Rounding off adjustments. All decimals have been rounded off to two decimal points.

1.2 In terms of Regulation 5(via) of the Buyback Regulations, the Board may, till one working day prior to the Record Date, increase the Buyback Price and decrease the number of Equity Shares proposed to be bought back, such that there is no change in the Buyback Size.

1.3 Since the Buyback is more than 10% of the total paid-up Equity Share Capital and Free Reserves of the Company, in terms of Section 68(2)(b) and Regulation 5(1)(b) of the Buyback Regulations, the Board has sought approval of Shareholders of the Company for the Buyback by way of a special resolution. The Shareholders of the Company approved the Buyback, by way of a special resolution, through Postal Ballot by voting through electronic means pursuant to a Postal Ballot Notice dated November 21, 2023, the results of which were announced on December 22, 2023.

1.4 The Buyback is in accordance with the provisions contained in the Article 56 of the Articles of Association of the Company, Section 68, 69, 70 and 179 and all other applicable provisions, if any of the Companies Act 2013, Companies (Share Capital and Debentures) Rules, 2014 to the extent applicable, the Companies (Management and Administration) Rules, 2014 and the provisions of the SEBI Buyback Regulations to the extent applicable. The Buyback is subject to the approvals, permissions and sanctions of statutory, regulatory or Governmental authorities as may be required under applicable laws from time to time, including but not limited to the approvals of SEBI and BSE Limited ("BSE"), wherever applicable.

1.5 The Buyback shall be undertaken on a proportionate basis from the Shareholders as on January 05, 2024 (the "Record Date") ("Eligible Shareholders") through the Tender Offer route prescribed under Regulation 4(iv)(a) of the SEBI Buyback Regulations. Additionally, the Buyback shall be, subject to applicable laws, facilitated by tendering of Equity Shares by such Shareholders and settlement of the same, through the stock exchange mechanism as specified by SEBI in the circular bearing number CIR/CFD/POLICY CELL/1/2015 dated April 13, 2015 read with circular nos. CFD/DCR2/CIR/P/2013/131 dated December 09, 2016, CFD/DCR-III/CIR/P/2021/615 dated August 13, 2021 and circular bearing number SEBI/HO/CFD/PoD-2/P/CIR/2023/35 dated March 08, 2023 (the "SEBI Circulars").

1.6 In terms of the SEBI Buyback Regulations, under Tender Offer route, the Promoters and the Promoter Group of the Company have the option to participate in the Buyback. In this regard, the Promoters and the Promoter Group entities vide their individual letters dated November 11, 2023 have informed the Company regarding their intention to participate in the Buyback. The extent of their participation in the Buyback has been detailed in Clause 4.2 of this Public Announcement.

1.7 The aggregate Paid-up equity capital and Free Reserves of the Company as on September 30, 2023 was Rs. 10,784.33/- Lakhs (Rupees Ten Thousand Seven Hundred Eighty Four Lakhs and Thirty Three Thousand Only, rounded off) based on the audited financial statements and under the provisions of the Act, the funds deployed for Buyback approved by the Board of Directors will not exceed 25% of the Paid-up capital and Free Reserves of the Company under Shareholder's approval route. Accordingly, the maximum amount that can be utilized in the present Buyback is Rs. 2,696.08 Lakhs (Rupees Two Thousand Six Hundred and Ninety Six Lakhs and Eight Thousand Only rounded off). The aggregate amount proposed to be utilised for the Buyback is upto Rs. 2,683.45 Lakhs (Two Thousand Six Hundred and Eighty Three Lakhs and Forty Five Thousand only) excluding expenses incurred or to be incurred for the Buyback like filing fees payable to the SEBI, merchant banker fees, stock exchange fee for usage of their platform for Buyback, transaction costs viz. brokerage, applicable taxes inter-alia including tax on distributed income to shareholders, Securities Transaction Tax, Goods and Services Tax, Stamp duty, etc., public announcement publication expenses, printing and dispatch expenses and other incidental and related expenses, which is within the maximum amount as aforesaid.

1.8 Further, under the Act, the number of equity shares that can be bought back in any financial year cannot exceed 25% of the total paid-up equity share capital of the Company in that financial year. Since the Company proposes to Buyback 6,97,000 Equity Shares through this buyback, which represents 19.04% of the total number of equity shares in the total paid up equity share capital of the Company, the same is within the aforesaid 25% limit.

1.9 The Buyback shall be made out of the Free Reserves of the Company as at September 30, 2023 based on the audited financial statements of the Company as on September 30, 2023. The Company shall transfer a sum equal to the nominal value of the Equity Shares so bought back through the Buyback to the Capital Redemption Reserve Account and the details of such transfer shall be disclosed in its subsequent audited Balance Sheet.

1.10 The post Buyback debt-equity ratio of the Company will be below the maximum allowable limit of 2:1 specified under the Act.

1.11 The Buyback Price of Rs. 385/- per Equity Share represents (a) a premium of approx. 90.64% over the closing prices on the BSE on November 07, 2023, being the working day immediately preceding the date on which Company intimated the Stock Exchanges of the date of meeting of the Board of Directors wherein the proposal for Buyback was considered; (b) a premium of approx. 112.60% over the volume weighted average price of the Equity Shares on the BSE during the 60 working days preceding November 07, 2023, being the day on which Company intimated the Stock Exchange of the date of meeting of the Board of Directors wherein the proposal for Buyback was considered; and (c) a premium of approx. 96.51% over the volume weighted average market price of the Equity Shares on BSE, for 10 trading days preceding the date of intimation to the BSE for the Board Meeting to consider the proposal of the Buyback.

1.12 Pursuant to the proposed Buyback and depending on the response to the Buyback, the voting rights of the Promoter Group in the Company may increase or decrease from the existing shareholding of the total equity capital and voting rights of the Company. The Promoter Group of the Company is already in control over the Company and therefore such further increase or decrease in voting rights of the Promoter Group will not result in any change in control over the Company.

1.13 Post Buyback, the level of holding of public shareholders in the Company shall not fall below the minimum level of public shareholding required to be maintained in terms of the Securities

Contracts (Regulation) Rules, 1957 ("SCRR") and under the SEBI (Listing Obligations & Disclosure Requirements) Regulations, 2015 ("Listing Regulations"). Due to any reason, if the public shareholding in the Company post Buy-back falls below the minimum level of public shareholding prescribed under SCRR, the Company undertakes to bring the public shareholding to the minimum prescribed level within the time and in the manner prescribed under SCRR and the Listing Regulations.

1.14 Copy of this Public Announcement is available on the website of the Company at [www.elegantmarbles.com](http://www.elegantmarbles.com), and on the websites of the Securities and Exchange Board of India and the Stock Exchange at [www.sebi.gov.in](http://www.sebi.gov.in), and [www.bseindia.com](http://www.bseindia.com) respectively.

### 2. Necessity for the Buyback

Buyback is the purchase of its own Equity Shares by the Company. The objective is to maximize returns to investors, to reduce total number of shares and enhance overall shareholders value by returning cash to shareholders in an efficient and investor friendly manner. The Board of Directors of the Company at its meeting held on November 11, 2023 considered the accumulated Free Reserves as well as cash liquidity reflected in the audited financial statements as at and for the period ended September 30, 2023 and benefits to the members holding Equity Shares of the Company and decided to allocate a sum of Rs. 2,683.45 Lakhs (Rupees Twenty-Six Crores Eighty-Three Lakh and Forty-Five Thousand only) (which is 24.88% of the total paid-up equity capital and free reserves, as per the financial statements of the Company as at and for the period ended September 30, 2023), excluding expenses incurred or to be incurred for the Buyback like filing fees payable to the SEBI, merchant banker fees, stock exchange fee for usage of their platform for Buyback, transaction costs viz. brokerage, applicable taxes inter-alia including tax on distributed income to shareholders, Securities Transaction Tax, Goods and Services Tax, Stamp duty, etc., public announcement publication expenses, printing and dispatch expenses and other incidental and related expenses, which is within the maximum amount as aforesaid, for returning to the members holding Equity Shares through Buyback.

The Company's management strives to increase Shareholder's value and the Buyback would result in, amongst other things:

- The Buyback will help the Company to return surplus cash to its shareholders holding Equity Shares broadly in proportion to their shareholding, thereby enhancing the overall return to shareholders;
- The Buyback, which is being implemented through the tender offer route as prescribed under the SEBI Buyback Regulations, would involve allocation of number of shares as per their entitlement or 15% of the number of shares to be bought back whichever is higher, reserved for the small shareholders. The Company believes that this reservation for small shareholders would benefit a large number of public shareholders, who would get classified as "Small Shareholder" as per Regulation 2(i)(n) of the SEBI Buyback Regulations;
- The Buyback may help in improving return on equity, by reduction in the equity base, thereby leading to long term increase in shareholders' value;
- The Buyback gives an option to the Shareholders holding Equity Shares of the Company, who can choose to participate and get cash in lieu of Equity Shares to be accepted under the Buyback offer or they may choose not to participate and enjoy a resultant increase in their percentage shareholding, post the Buyback offer, without additional investment.
- Optimizes the capital structure.

### 3. Details of the Promoter Shareholding

3.1 The aggregate shareholding of the Promoters and the Promoter Group of the Company as on the date of this Public Announcement is as under:

Sr. No.	Name	No. of Equity shares held Demat Form	No. of Equity Shares in Share Capital	Percentage of Equity
1.	Mr. Rajesh Agrawal	8,65,473	8,65,473	23.65
2.	Mr. Rakesh Agrawal	8,68,273	8,68,273	23.72
3.	Ms. Alka Agrawal	4,46,745	4,46,745	12.21
4.	Ms. Divya Agrawal	4,28,345	4,28,345	11.70
5.	Ms. Indu Sachin Sanghi	15,600	15,600	0.43
6.	Ms. Gita Agrawal*	-	-	-
	<b>Total</b>	<b>26,24,436</b>	<b>26,24,436</b>	<b>71.71</b>

\*Ms. Gita Agrawal is also a member of the Promoter Group of the Company but does not hold any equity shares in the Company.

3.2 Aggregate shares purchased or sold by the Promoter and Promoter Group, persons in control, Directors of companies which are a part of the Promoter and Promoter Group and Directors and Key Managerial Personnel of the Company during a period of six months preceding the date of the Board Meeting at which the Buyback was approved and the date of this Public Announcement, i.e., December 23, 2023:

(a) Aggregate number of shares purchased or sold by the Promoter and Promoter Group and persons who are in control:

Apart from inter-se transfers between the promoter and promoter group as detailed below, no shares were purchased or sold by the Promoter and Promoter Group.

#### (i) Mr. Rajesh Agrawal

Date of Transaction	Nature of Transaction	Number of equity shares acquired / (disposed)	Face value (Rs.)	Issue/ Acquisition/ Sale Price per Equity Share (Rs.)	Consideration (cash, other than cash, etc.)
25/09/2023	Inter-se Transfer to member of the Promoter group Alka Agrawal	(25,000)	10	Nil	Gift
	<b>Total</b>	<b>(25,000)</b>			

#### (ii) Mr. Rakesh Agrawal

Date of Transaction	Nature of Transaction	Number of equity shares acquired / (disposed)	Face value (Rs.)	Issue/ Acquisition/ Sale Price per Equity Share (Rs.)	Consideration (cash, other than cash, etc.)
25/09/2023	Inter-se Transfer to member of the Promoter group Divya Agrawal	(25,000)	10	Nil	Gift
	<b>Total</b>	<b>(25,000)</b>			

#### (iii) Ms. Alka Agrawal

Date of Transaction	Nature of Transaction	Number of equity shares acquired / (disposed)	Face value (Rs.)	Issue/ Acquisition/ Sale Price per Equity Share (Rs.)	Consideration (cash, other than cash, etc.)
25/09/2023	Inter-se Transfer from Promoter Rajesh Agrawal	25,000	10	Nil	Gift
	<b>Total</b>	<b>25,000</b>			

#### (iv) Ms. Divya Agrawal

Date of Transaction	Nature of Transaction	Number of equity shares acquired / (disposed)	Face value (Rs.)	Issue/ Acquisition/ Sale Price per Equity Share (Rs.)	Consideration (cash, other than cash, etc.)
25/09/2023	Inter-se Transfer from Promoter Rakesh Agrawal	25,000	10	Nil	Gift
	<b>Total</b>	<b>25,000</b>			

(b) No shares were purchased or sold by the Directors of companies which are part of the Promoter and Promoter Group.

(c) No shares were purchased or sold by the Directors and Key Managerial Personnel of the Company.

4. **Intention of the Promoter and Promoter Group of the Company to tender equity shares for Buyback indicating the number of shares, details of acquisition with dates and price**

4.1 In terms of the SEBI Buyback Regulations, under Tender Offer route, the Promoter Group has the option to participate in the Buyback. In this regard, all the Promoters and the Promoter Group entities vide their individual letters dated November 11, 2023 have informed the Company regarding their intention to participate in the Buyback and offer to tender their pro rata entitlement against the shares held by them as on the Record Date and may also tender such additional number of shares, as they may decide subsequently depending upon publicly available information at the time of such decision making, in compliance with the SEBI Buyback Regulations. However, the Promoter and Promoter Group shall not tender more than 6,97,000 Equity Shares under the Buyback, being the total number of Equity Shares available for Buyback.

4.2 The details of the date and price of acquisition of the Equity Shares that Promoter & Promoter Group intends to tender are set out below:

#### (i) Mr. Rajesh Agrawal

Date of transaction	Nature of Transaction	No. of Equity Shares	Face Value (Amount in Rs. per Share)	Issue / Acquisition/ Sale Price (Rs. Per share)	Consideration (Cash, other than cash, etc)
03/06/1994	Bonus Issue	7,34,647	10	Nil	Issue of Bonus Shares
26/10/1995	Purchase	60,400	10	24.00	Purchase of Shares from Open Market
02/03/2022	Purchase	23,650	10	99.18	Cash Consideration
15/03/2023	Inter-se Transfer from member of the Promoter group Gita Agrawal	46,776	10	Nil	Gift
	<b>Total</b>	<b>8,65,473</b>			

#### (ii) Mr. Rakesh Agrawal

Date of transaction	Nature of Transaction	No. of Equity Shares	Face Value (Amount in Rs. per Share)	Issue / Acquisition/ Sale Price (Rs. Per share)	Consideration (Cash, other than cash, etc)
03/06/1994	Bonus Issue	6,87,592	10	Nil	Issue of Bonus Shares
02/03/2022	Purchase from Open Market	5,610	10	104.97	Cash Consideration
15/03/2023	Inter-se Transfer from member of the Promoter group Gita Agrawal	1,75,071	10	Nil	Gift
	<b>Total</b>	<b>8,68,273</b>			

#### (iii) Ms. Alka Agrawal

Date of transaction	Nature of Transaction	No. of Equity Shares	Face Value (Amount in Rs. per Share)	Issue / Acquisition/ Sale Price (Rs. Per share)	Consideration (Cash, other than cash, etc)
03/06/1994	Bonus Issue	4,21,745	10	Nil	Issue of Bonus Shares
25/09/2023	Inter-se Transfer from Promoter Rajesh Agrawal	25,000	10	Nil	Gift
	<b>Total</b>	<b>4,46,745</b>			

#### (iv) Ms. Divya Agrawal

Date of transaction	Nature of Transaction	No. of Equity Shares	Face Value (Amount in Rs. per Share)	Issue / Acquisition/ Sale Price (Rs. Per share)	Consideration (Cash, other than cash, etc)
03/06/1994	Bonus Issue	4,03,345	10	Nil	Issue of Bonus Shares
25/09/2023	Inter-se Transfer from Promoter Rajesh Agrawal	25,000	10	Nil	Gift
	<b>Total</b>	<b>4,28,345</b>			

#### (v) Ms. Indu Sachin Sanghi

Date of transaction	Nature of Transaction	No. of Equity Shares	Face Value (Amount in Rs. per Share)	Issue / Acquisition/ Sale Price (Rs. Per share)	Consideration (Cash, other than cash, etc)
03/06/1994	Bonus Issue	200	10	Nil	Issue of Bonus Shares
29/09/1997	Purchase	15,100	10	16.50	Purchase of Shares through Open market
26/09/1998	Purchase	300	10	14.35	
	<b>Total</b>	<b>15,600</b>			

Ms. Gita Agrawal is also a member of the Promoter group of the Company but does not hold any equity shares in the Company.

5. The Company confirms that there are no defaults made or subsisting in the repayment of deposits or interest thereon, redemption of debentures or interest payment thereon, redemption of preference shares or payment of dividend to any shareholder, repayment of term loans or interest thereon to any financial institution or banks.

6. The Board of Directors confirms that it has made a full enquiry into the affairs and prospects of the Company and has formed the opinion as on the date of passing the board resolution approving the Buyback i.e., November 11, 2023:

- that there are no defaults subsisting in repayment of deposits, redemption of debentures or preference shares or repayment of term loans to any financial institutions or banks;
- that immediately following the date of the Board Meeting held on November 11, 2023, there will be no grounds on which the Company could be found unable to pay its debts;
- that as regards the Company's prospects for the year immediately following the date of the Board Meeting held on November 11, 2023, having regard to the Board's intentions with respect to the management of the Company's business during that year and to the amount and character of the financial resources, which will, in the Board's view, be available to the Company during that year, the Company will be able to meet its liabilities as and when they fall due and will not be rendered insolvent within a period of one year from the date of the Board Meeting approving the Buyback; and
- that in forming its opinion aforesaid, the Board has taken into account the liabilities (including prospective and contingent liabilities) as if the Company were being wound up under the provisions of the Companies Act or the Insolvency and Bankruptcy Code 2016 (to the extent notified and in force).

7. The text of the Report addressed by the Statutory Auditor dated November 11, 2023 received from M/s SDBA & Co., Statutory Auditors of the Company, addressed to the Company is reproduced below:

### Quote

#### Private and confidential

The Board of Directors  
Elegant Marbles & Grani Industries Limited  
Elegant House, Raghuvanshi Mills Compound  
Senapati Bapat Marg, Lower Parel West  
Mumbai, 400 013, Maharashtra

Dear Sir/Madam,

Sub: Independent Auditors' Report in respect of proposed Buy-Back of equity shares by Elegant Marbles & Grani Industries Limited ("the Company") in terms of clause (xi) of Schedule I of Securities and Exchange Board of India (Buy-Back of Securities) Regulations, 2018, as amended (the "SEBI Buy-Back Regulations")

- This report is issued in accordance with the terms of our engagement letter dated October 31, 2023 with Elegant Marbles & Grani Industries Limited (the "Company").
- The Board of Directors of the Company have approved a proposed Buy-Back of equity shares by the Company at its meeting held on November 11, 2023, in pursuance of the provisions of Section 68, 69 and 70 of the Companies Act, 2013 (the "Act") read with the Securities and Exchange Board of India (Buy-Back of Securities) Regulations, 2018, as amended ("SEBI Buy-Back Regulations").
- The accompanying Statement of permissible capital payment (including premium) ("Annexure A") as at September 30, 2023 (hereinafter referred as the "Statement") is prepared by the management of the Company, which we have signed for identification purpose only.

#### Management's Responsibility for the Statement

- The preparation of the Statement in accordance with Section 68(2) of the Act and in compliance with Section 68, 69 and 70 of the Act and SEBI Buy-Back Regulations, is the responsibility of the Management of the Company, including the computation of the amount of the permissible capital payment, the preparation and maintenance of all accounting and other relevant supporting records and documents. This responsibility includes the design, implementation, and maintenance of internal control relevant to the preparation and presentation of the Statement and applying an appropriate basis of preparation; and making estimates that are reasonable in the circumstances.

5. The Board of Directors is also responsible to make a full inquiry into the affairs and prospects of the Company and to form an opinion on reasonable grounds that the Company will be able to pay its debts from the date of Board meeting approving the buyback of its equity shares i.e., November 11, 2023 (hereinafter referred as the "date of the Board meeting") and will not be rendered insolvent within a period of one year from the date of the Board meeting, and in forming the opinion, it has taken into account the liabilities (including prospective and contingent liabilities) as if the Company were being wound up under the provisions of the Companies Act or the Insolvency and Bankruptcy Code, 2016.

**Auditors' Responsibility**

6. Pursuant to the requirements of the SEBI Buy-Back Regulations, it is our responsibility to provide reasonable assurance whether:

i. we have inquired into the state of affairs of the Company in relation to its audited condensed standalone interim financial statements as at and for the period ended September 30, 2023 read with the declaration of solvency approved by the Board of Directors dated November 11, 2023.

ii. the amount of the permissible capital payment (including premium) as stated in Annexure A for the proposed Buy-Back of equity shares has been properly determined considering the audited standalone financial statements in accordance with Section 68(2)(c) of the Act and proviso to Regulation 5(i) of SEBI Buyback Regulations; and

iii. the Board of Directors of the Company in their meeting dated November 11, 2023, have formed the opinion as specified in clause (x) of Schedule I to the SEBI Buy-Back Regulations, on reasonable grounds that the Company will not, having regard to its state of affairs, be rendered insolvent within a period of one year from the date of board meeting held to consider the proposal of Buy-Back of Equity Shares.

7. The audited condensed standalone interim financial statements for the period ended on September 30, 2023 referred to in paragraph 6 above, which we have considered for the purpose of this report, have been audited by us, on which we have issued unmodified audit opinions vide our reports dated November 11, 2023. Our audits of these financial statements were conducted in accordance with the Standards on Auditing, as specified under Section 143 of the Act and other applicable authoritative pronouncements issued by the Institute of Chartered Accountants of India. Those Standards require that we plan and perform the audit to obtain reasonable assurance about whether the financial statements are free of material misstatement.

8. Our engagement involves performing procedures to obtain sufficient appropriate evidence on the above reporting. The procedures selected depend on the auditor's judgement, including the assessment of the risks associated with the above reporting. We accordingly performed the following procedures:

i. Examined that the amount of maximum permissible capital payment towards the Buy-Back of equity shares as detailed in Annexure A has been computed in accordance with the limits specified in Section 68(2) of the Act;

ii. Inquired into the state of affairs of the Company in relation to its audited standalone financial statements as at and for the period ended 30 September 2023.

iii. Obtained declaration of solvency as approved by the board of directors on November 11, 2023 pursuant to the requirements of clause (x) of Schedule I to the SEBI Buy-Back Regulations.

iv. Traced the amounts of paid-up equity share capital, retained earnings and General Reserves as mentioned in Annexure A from the audited standalone financial statements as at and for the period ended 30th September 2023;

v. Examined that the proposed Buy-Back of equity shares approved by Board of Directors in its meeting held on November 11, 2023 is authorized by the Articles of Association of the Company.

vi. Examined that all the shares for Buy-Back are fully paid-up;

vii. Verified the arithmetical accuracy of the amounts mentioned in Annexure A; and

viii. Obtained appropriate representations from the Management of the Company.

9. We conducted our examination of the Statement in accordance with the Guidance Note on Reports or Certificates for Special Purposes (Revised 2016) issued by the Institute of Chartered Accountants of India. The Guidance Note requires that we comply with the ethical requirements of the Code of Ethics issued by the Institute of Chartered Accountants of India.

10. We have complied with the relevant applicable requirements of the Standard on Quality Control (SQC) 1, Quality Control for Firms that Perform Audits and Reviews of Historical Financial Information, and Other Assurance and Related Services Engagements.

11. We have no responsibility to update this report for events and circumstances occurring after the date of this report.

**Opinion**

12. Based on inquiries conducted and our examination as above, we report that:

a) We have inquired into the state of affairs of the Company in relation to its audited standalone financial statements as at and for the period ended September 30, 2023 read with the declaration of solvency approved by board of directors on November 11, 2023;

b) The amount of permissible capital payment (including premium) towards the proposed Buy-Back of equity shares as computed in the Statement attached herewith is, in our view properly determined in accordance with Section 68(2)(c) of the Act and proviso to Regulation 5(i) of SEBI Buy-Back Regulations. The amounts of share capital and free reserves have been extracted from the audited standalone financial statements of the Company as at and for the period ended 30 September 2023; and

c) The Board of Directors of the Company in their meeting dated November 11, 2023, have formed the opinion as specified in clause (x) of Schedule I to the SEBI Buy-Back Regulations, on reasonable grounds that the Company will not, having regard to its state of affairs, be rendered insolvent within a period of one year from the date of board meeting held to consider the proposal of buy-back of equity shares.

13. Based on the representations made by the management, and other information and explanations given to us, which to the best of our knowledge and belief were necessary for this purpose, we are not aware of anything to indicate that the opinion expressed by the Directors in the declaration as to any of the matters mentioned in the declaration is unreasonable in circumstances as at the date of declaration.

**Restriction on Use**

14. This report has been issued at the request of the Company solely for use of the Company (i) in connection with the proposed Buy-Back of equity shares of the Company in pursuance to the provisions of Sections 68 and other applicable provisions of the Act and Buy-Back Regulations, (ii) to enable the Board of Directors of the Company to include in the public announcement, letter of offer and other documents pertaining to Buy-Back of equity shares to be sent to the shareholders of the Company or filed with (a) the Registrar of Companies, Securities and Exchange Board of India, Stock Exchanges, public depositories and any other regulatory authority as per applicable law and (b) the Central Depository Services (India) Limited, National Securities Depository Limited and (iii) for providing to the managers, each for the purpose of extinguishment of equity shares and for their diligence and may not be suitable for any other purpose. Accordingly, we do not accept or assume any liability or any duty of care for any other purpose or to any other person to whom this report is shown or into whose hands it may come without our prior consent in writing.

For **SDBA & Co.**  
Chartered Accountants  
Firm's Registration No: 142004W  
Sd/-  
**Sanjeev A Mehta**  
Partner/Membership No: 041287  
UDIN: [23041287BGXPAU6645]

Place: Mumbai  
Date: November 11, 2023

**Annexure A:**

**Statement of permissible capital payment (including premium)**

**Computation of amount of permissible capital payment towards buy back of equity shares of Elegant Marbles & Grani Industries Limited in accordance with proviso to Section 68 (2) of the Companies Act, 2013 (the "Act") and Regulation 4 of the SEBI Buy-Back Regulations, based on the audited condensed standalone interim financial statement as at and for the six-month period ended September 30, 2023:**

Particulars	Standalone (Rs. in lakhs)
Paid up equity share capital as on September 30, 2023 (36,60,000 equity shares of face value Rs. 10 each)	366.00
Free reserves as on September 30, 2023 #	-
- Securities premium account	-
- General reserves	774.22
- Retained earnings	9,644.11
<b>Total</b>	<b>10,784.33</b>

Maximum amount permissible under the Act / SEBI Buyback Regulations with approval of the shareholders (25% of the total paid up equity share capital and free reserves)

Maximum amount approved by the Board of Directors in the meeting held on 11 November 2023 approving the Buyback, subject to shareholders' approval, based on the audited accounts as at and for the six month period ended September 30, 2023

# Free reserves are as per sub clause 43 of Section 2 and explanation II to Section 68 of the Act.

For **Elegant Marbles & Grani Industries Limited**

Sd/-  
**Rajesh Agrawal**  
Chairman & Managing Director

Place: Mumbai  
Date: November 11, 2023

**Unquote**

8. **Confirmations from the Company as per the provisions of the SEBI Buyback Regulations and the Companies Act**

8.1 All the Equity Shares of the Company are fully paid-up;

8.2 The Company shall not issue any Equity Shares or specified securities, including by way of bonus, until the date of expiry of the Buyback period;

8.3 The Company shall pay the consideration only by way of cash;

8.4 Except in discharge of its subsisting obligations, the Company shall not raise further capital for a period of six months or one year from the expiry of the Buyback period, as may be

applicable in accordance with the Companies Act and Buyback Regulations respectively or any circulars or notifications issued by SEBI in connection therewith;

8.5 The Company shall not withdraw the Buyback after the Public Announcement of the Buyback offer is made;

8.6 The Company shall not buy-back its Equity Shares so as to delist its shares from the Stock Exchange.

8.7 The Company shall not buyback locked-in Equity Shares and non-transferable Equity Shares until the pendency of the lock-in or till the Equity Shares become transferable;

8.8 The Company shall transfer from its free reserves a sum equal to the nominal value of the Equity Shares purchased through the Buyback to the capital redemption reserve account and the details of such transfer shall be disclosed in its subsequent audited financial statements;

8.9 There are no defaults subsisting in the repayment of any deposits (including interest payable thereon), redemption of debentures or preference shares, payment of dividend or repayment of any term loans to any financial institution or banks (including interest payable thereon), as the case may be;

8.10 The Company shall not buyback its Equity Shares from any person through a negotiated deal whether on or off the Stock Exchange or through spot transactions or through any private arrangement in the implementation of the Buyback;

8.11 The Company has been in compliance with Sections 92, 123, 127 and 129 of the Companies Act;

8.12 The aggregate amount of the Buyback Size i.e., up to Rs. 2,683.45 Lakhs (Rupees Twenty six crores eighty three lakhs forty five thousand only) does not exceed 24.88% of the total paid-up capital and free reserves of the Company as per the financial statements of the Company as at and for the period ended September 30, 2023 (the latest audited financial statements, available as on the date of the Board Meeting recommending the proposal of the Buyback);

8.13 The maximum number of Equity Shares proposed to be purchased under the Buyback, i.e., up to 6,97,000 Equity Shares, does not exceed 25% of the total number of Equity Shares in the paid-up Equity Share capital as per the latest audited financial statements as on September 30, 2023;

8.14 The Company shall not make any offer of buyback within a period of one year reckoned from the date of expiry of the Buyback period;

8.15 There is no pendency of any scheme of amalgamation or compromise or arrangement pursuant to the provisions of the Companies Act, as on date;

8.16 The Company shall not directly or indirectly purchase its Equity Shares through any subsidiary company including its own subsidiary companies or through any investment company or group of investment companies;

8.17 The Company will ensure consequent reduction of its share capital post Buyback and the Equity Shares bought back by the Company will be extinguished and physically destroyed in the manner prescribed under the Buyback Regulations and the Companies Act within the specified timelines;

8.18 The ratio of the aggregate of secured and unsecured debts owed by the Company shall not be more than twice the paid-up equity share capital and free reserves after the Buyback based on the financial statements of the Company as at September 30, 2023 of the Company; and

8.19 The Buyback shall be completed within a period of one year from the date of passing of the Special resolution, by means of Postal Ballot.:

**9. Record date and shareholder entitlement**

9.1 As required under the SEBI Buyback Regulations, the Company has fixed January 05, 2024, as the Record Date for the purpose of determining the entitlement and the names of the Eligible Shareholders holding equity shares of the Company who will be Eligible Shareholders to participate in the Buyback. Eligible Shareholders will receive a letter of offer along with a Tender/Offer form indicating their entitlement. (Letter of Offer). Even if the Eligible Shareholder does not receive a letter of offer along with a tender form, the Eligible shareholder may participate and tender shares in the Buyback.

9.2 As required under the SEBI Buyback Regulations, the dispatch of the letter of offer shall be through electronic mode in accordance with the provisions of the Companies Act within two (2) working days from the Record date. If the Company receives a request from any Eligible Shareholder to receive a copy of the letter of offer in physical form, the same shall be provided.

9.3 As defined in Regulation 2(i)(n) of the SEBI Buyback Regulations, a ("Small Shareholder") is a shareholder who holds shares or other specified securities whose market value, on the basis of closing price on the recognized stock exchange in which the highest trading volume, as on record date, is not more than INR 2,00,000 (Rupees Two Lakhs only).

9.4 The Equity Shares to be bought back, as part of the Buyback is divided into two categories:

(a) reserved category for Small Shareholders (as defined in point 9.3 above); and

(b) the general category for all other shareholders.

9.5 In accordance with Regulation 6 of the SEBI Buyback Regulations, 15% (fifteen percent) of the number of Equity Shares which the Company proposes to Buyback or number of Equity Shares entitled as per the shareholding of Small Shareholders, whichever is higher, shall be reserved for the Small Shareholders as part of this Buyback.

9.6 On the basis of the Shareholding as on the Record Date, the Company will determine the entitlement of each Shareholder to tender their Equity Shares in the Buyback. This entitlement for each Shareholder will be calculated based on the number of Equity Shares held by the respective Shareholder as on the Record Date and the ratio of Buyback applicable in the category to which such Shareholder belongs. In accordance with Regulation 9(ix) of the SEBI Buyback Regulations, in order to ensure that the same shareholder with multiple demat accounts/folios does not receive a higher entitlement under the Small Shareholder category, the Company proposes to club together the equity shares held by such shareholders with a common Permanent Account Number ("PAN") for determining the category (Small Shareholder or General) and entitlement under the Buyback. In case of joint shareholding, the Company will club together the equity shares held in cases where the sequence of the PAN of the Joint shareholders is identical. In case of physical shareholders, where the sequence of PAN is identical and where the PAN of all joint shareholders are not available, the Company will check the sequence of the names of the joint holders and club together the equity shares held in such cases where the sequence of the PAN and name of joint shareholders are identical. The shareholding of Institutional Investors like mutual funds, pension funds/trusts, insurance companies etc., with common PAN will not be clubbed together for determining the category and will be considered separately, where these equity shares are held for different schemes and have a different demat account nomenclature based on the information prepared by the Registrar and Transfer Agent as per the shareholder records received from the Depositories.

9.7 After accepting the Equity Shares tendered on the basis of entitlement, the Equity Shares left to be bought back, if any, in one category shall first be accepted, in proportion to the Equity Shares tendered over and above their entitlement in the offer by Shareholders in that category, and thereafter from Shareholders who have tendered over and above their entitlement in other category.

9.8 In order to ensure that the same Eligible Shareholder with multiple demat accounts/folios do not receive a higher entitlement under the Small Shareholder category, the Equity Shares held by such Eligible Shareholder with a common PAN shall be clubbed together for determining the category (Small Shareholder or General Category) and the Buyback Entitlement. In case of joint shareholding, the Equity Shares held in cases where the sequence of the PAN of the joint shareholders is identical shall be clubbed together. In case of Eligible Shareholders holding physical shares, where the sequence of PAN is identical and where the PAN of all joint shareholders are not available, the Registrar to the Buyback will check the sequence of the names of the joint holders and club together the Equity Shares held in such cases where the sequence of the PAN and name of joint shareholders are identical. The shareholding of institutional investors like mutual funds, insurance companies, foreign institutional investors/foreign portfolio investors, etc. with common PAN are not proposed to be clubbed together for determining their entitlement and will be considered separately, where these Equity Shares are held for different schemes/sub-accounts and have a different demat account nomenclature based on information prepared by the Registrar to the Buyback as per the shareholder records received from the Depositories. Further, the Equity Shares held under the category of "clearing members" or "corporate body margin account" or "corporate body - broker" as per the beneficial position data as on Record Date with common PAN are not proposed to be clubbed together for determining their entitlement and will be considered separately, where these Equity Shares are assumed to be held on behalf of clients.

9.9 The Eligible Shareholders participation in the Buyback will be voluntary. The Eligible Shareholders can choose to participate, in full or in part, and get cash in lieu of Equity Shares to be accepted under the Buyback or they may choose not to participate and enjoy a resultant increase in their percentage shareholding, post Buyback, without additional investment. The Eligible Shareholders may also tender a part of their entitlement. The Eligible Shareholders also have the option of tendering additional Equity Shares (over and above their entitlement) and participate in the shortfall created due to non-participation of some other shareholders, if any.

9.10 The maximum tender under the Buyback by any Eligible Shareholder of the Company cannot exceed the number of Equity Shares held by such Eligible Shareholder of the Company as on the Record Date.

9.11 The Equity Shares tendered as per the entitlement by the Eligible Shareholders of the Company as well as additional Equity Shares tendered, if any, will be accepted as per the procedure laid down in SEBI Buyback Regulations.

9.12 Detailed instructions for participation in the Buyback (tender of Equity Shares in the Buyback) as well as the relevant time table will be included in the Letter of Offer which will be sent in due course to the Shareholders as on Record Date.

**10. Process and Methodology to be adopted for Buyback**

10.1 The Buyback is open to all Eligible Shareholder holding Equity Shares of the Company either in demat or physical mode, as on the Record date, i.e., January 05, 2024.

10.2 The Company proposes to affect the Buyback through Tender Offer, on a proportionate basis. The Letter of Offer, outlining the terms of the Offer as well as the detailed disclosures as specified in the SEBI Buyback Regulations, will be mailed/couriered to Equity Shareholders of the Company whose names appear on the register of members of the Company, or who are beneficial owners of Equity Shares as per the records of Depositories, on the Record Date. Eligible Shareholders who have registered their email ids with the Depositories / the Company, shall be dispatched the Letter of Offer through electronic means. If Eligible Shareholders wish to obtain a physical copy of the Letter of Offer, they may

send a request to the Company or Registrar at the address or email id mentioned at the cover page of the Letter of Offer.

Eligible Shareholders who have not registered their email ids with the Depositories / the Company, shall be dispatched the Letter of Offer through physical mode by registered post / speed post / courier.

10.3 The Company will not accept any Equity Shares offered for Buyback where there exists any restraint order of a Court / any other competent authority for transfer / disposal / sale or where loss of share certificates has been notified to the Company or where the title to the Equity Shares is under dispute or otherwise not clear or where any other restraint subsists.

10.4 The Company shall comply with Regulation 24(v) of the SEBI Buyback Regulations which states that the Company shall not Buyback locked-in Equity Shares and non-transferable Equity Shares till the pendency of the lock-in or till the Equity Shares become transferable.

10.5 Eligible Shareholders will have to transfer the Equity Shares from the same demat account in which they were holding the Equity Shares as on the Record Date and in case of multiple demat accounts, Eligible Shareholders are required to tender the applications separately from each demat account. In case of any changes in the demat account in which the Equity Shares were held as on Record Date, such Eligible Shareholders should provide sufficient proof of the same to the Registrar, and such tendered shares may be accepted subject to appropriate verification and validation by the Registrar.

10.6 The Company shall accept all the Equity Shares validly tendered for the Buyback by Eligible Shareholders, on the basis of their Buyback Entitlement as on the Record Date and also Additional Equity Shares if any tendered by Eligible Shareholders will be accepted as per Clause 10.3, 10.4 and 10.5 under "Process and Methodology for the Buyback".

10.7 After accepting the Equity Shares tendered on the basis of Buyback Entitlement, Equity Shares left to be bought as a part of the Buyback, if any, in one category shall first be accepted, in proportion to the Equity Shares tendered, over and above their Buyback Entitlement, by Eligible Shareholders in that category, and thereafter, from Eligible Shareholders who have tendered over and above their Buyback Entitlement, in any other category.

10.8 Shareholders' participation in Buyback will be voluntary. Shareholders can choose to participate, in part or in full, and get cash in lieu of the Equity Shares accepted under the Buyback or they may choose not to participate and enjoy a resultant increase in their percentage shareholding, post Buyback, without additional investment. Shareholders may also tender a part of their Buyback Entitlement. Shareholders also have the option of tendering Additional Shares (over and above their Buyback Entitlement) and participate in the shortfall created due to non-participation of some other Shareholders, if any. Acceptance of any Shares tendered in excess of the Buyback Entitlement by the Shareholder, shall be in terms of procedure outlined in the Letter of Offer.

10.9 The maximum tender under the Buyback by any Shareholder cannot exceed the number of Equity Shares held by the Shareholder as on the Record Date.

10.10 The Buyback shall be implemented by the Company using the "Mechanism for acquisition of shares through Stock Exchange" notified under SEBI Circulars and following the procedure prescribed in the Companies Act and the SEBI Buyback Regulations and as may be determined by the Board and on such terms and conditions as may be permitted by law from time to time.

10.11 The Acceptance of the Offer made by the Company is entirely at the discretion of the Shareholders of the Company. The Company does not accept any responsibility for the decision of any Shareholder to either participate or not to participate in the Offer. The Company will not be responsible in any manner for any loss of Share certificate(s) and other documents during transit and the Shareholders are advised to adequately safeguard their interest in this regard.

10.12 For implementation of the Buyback, the Company has appointed Eureka Stock & Share Broking Services Limited as the registered broker to the Company (the "Company Broker") through whom the purchases and settlements in respect of the Buyback would be made by the Company. The details of the Company's Broker are as follows:

**Eureka Stock & Share Broking Services Limited**

1101, 11th Floor, Merline Infinite  
DN-51, Sector V, Bidhan Nagar  
Kolkata, 700091, West Bengal  
Tel: +91 33 6628 0000  
Fax: +91 33 2210 5184  
E-mail: [debomita@eurekasec.com](mailto:debomita@eurekasec.com)  
Website: [www.eurekasec.com](http://www.eurekasec.com)

10.13 The Company will use the Acquisition Window of BSE ("Acquisition Window"), the Designated Stock Exchange to facilitate placing of sell orders by Shareholders who wish to tender their Equity Shares in the Buyback. The details of the platform will be as specified by BSE from time to time.

10.14 At the beginning of the tendering period, the order for buying Equity Shares shall be placed by the Company through the Company Broker. During the tendering period, the order for selling the Equity shares will be placed by the shareholders through their respective Seller Members during normal trading hours of the secondary market.

**10.15 Procedure to be followed by Shareholders holding Equity Shares in the dematerialized form:**

- Eligible Shareholders who desire to tender their Equity Shares in the electronic form under the Buyback would have to do so through their respective Shareholder Broker by indicating to their broker the details of Equity Shares they intend to tender under the Buyback.
- The Shareholder Broker would be required to place an order/bid on behalf of the Eligible Shareholder who wish to tender Demat Shares in the Buyback using the Acquisition Window of the Stock Exchange.
- The lien shall be marked in demat account of the Eligible Shareholders for the Equity Shares tendered in the Buy-back. The details of Equity Shares marked as lien in the demat account of the Eligible Shareholders shall be provided by Depositories to the Clearing Corporation.
- In case, the Eligible Shareholder's demat account is held with one depository and clearing member pool Stock Clearing member account is held with other depository, shares shall be blocked in the Eligible Shareholder's demat account at source depository during the tendering period. Inter-Depository Tender Offer ("IDT") instructions shall be initiated by the Eligible Shareholders at source depository to clearing member at target depository. The source depository shall block the Eligible Shareholder's Equity Shares (i.e. transfers from free balance to blocked balance) and will send IDT message to target depository for confirming creation of lien. Details of Equity Shares blocked in the Eligible Shareholders demat account shall be provided by the target depository to the Clearing Corporation.
- For Custodian Participant orders for demat Equity Shares, early pay-in is mandatory prior to confirmation of order by custodian. The custodian shall either confirm or reject the orders not later than the closing of trading hours on the last day of the Date of closing of the Offer. Thereafter, all unconfirmed orders shall be deemed to be rejected. For all confirmed Custodian Participant orders, order modification shall revoke the custodian confirmation and the revised order shall be sent to the custodian again for confirmation.
- Upon placing the bid, the Shareholder Broker shall provide a Transaction Registration Slip ("TRS") generated by the exchange bidding system to the Shareholder. TRS will contain the details of order submitted like Bid ID No., Application No., DP ID, Client ID, number of Equity Shares tendered etc.
- Eligible Shareholders who have tendered their Equity Shares in the Buyback can hand deliver Tender Form duly signed (by all Eligible Shareholders in case shares are in joint names) in same order in which they hold the Equity Shares, along with the TRS generated by the exchange bidding system at the Office of Registrar to the Buyback. TRS will be generated by the respective Shareholder Broker. Eligible Shareholders who cannot hand deliver the Tender Form and other documents at the Office of Registrar to the Buyback, may send the same by registered post/ speed post/ courier, at their own risk, superscribing the envelope as "Elegant Marbles and Grani Industries Limited - Buyback 2023", to the Registrar to the Buyback not later than 2 (two) days from the Buyback Closing Date.
- In case of non-receipt of the completed Tender Form and other documents, but receipt of Equity Shares in the special account of the clearing corporation and a valid bid in the exchange bidding system, the Buyback shall be deemed to have been accepted, for demat Eligible Shareholders.
- The Eligible Shareholders will have to ensure that they keep the DP Account active and unblocked to receive credit in case of return of Equity Shares due to rejection or due to prorated Buyback decided by the Company.

**10.16 Procedure to be followed by registered Shareholders holding Equity Shares in the Physical form:**

- In accordance with the SEBI Circular No. SEBI/HO/CFD/CMD1/CIR/P/2020/144 dated July 31, 2020, SEBI has clarified that "shareholders holding securities in physical form are allowed to tender shares in open offers, buy-backs through tender offer route and exit offers in case of voluntary or compulsory delisting. However, such tendering shall be as per the provisions of respective regulations". Accordingly, shareholders of the Company holding share in physical form can participate in the Buyback Offer subject to the provisions of the SEBI Buyback Regulations and the terms provided in the Letter of Offer.
- Public Shareholders who are holding physical Equity Shares and intend to participate in the Offer will be required to approach their respective Seller Member(s) along with the complete set of documents for verification procedures to be carried out including the (i) original Equity Share certificate(s), (ii) valid share transfer form(s) i.e. Form SH-4 duly filled and signed by the transferors (i.e. by all registered Public Shareholders in same order and as per the specimen signatures registered with the Company) and duly witnessed at the appropriate place authorizing the transfer in favour of the Company, (iii) self-attested copy of the Public Shareholder's PAN Card, (iv) the Tender Form (duly signed by all Public Shareholders in case the Equity Shares are in joint names) the same order in which they hold Equity Shares, and (v) any other relevant documents such as, but not limited to, duly attested power of attorney, corporate authorization (including board resolution / specimen signature), notarized copy of death certificate and succession certificate or probated will, if the original Public Shareholder has deceased, etc., as applicable. In addition, if the address of the Public Shareholder has undergone a change from the address registered in the Register of Members of the Company, the Public Shareholder would be required to submit a self-attested copy of address proof consisting of any one of the following documents: valid Aadhar Card, Voter Identity Card or Passport.
- Based on the documents as mentioned above, the concerned Seller Member shall place the bid on behalf of Public Shareholders holding Equity Shares in physical form using the Acquisition Window of the Stock Exchanges. Upon placing the bid, the Seller Member shall provide a TRS generated by the exchange bidding system to the Public Shareholder. The

<p>TRS will contain the details of order submitted like folio number, Equity Share certificate number, distinctive number, number of Equity Shares tendered, etc.</p> <ul style="list-style-type: none"> <li>The Seller Member / Public Shareholder is required to deliver the original Equity Share certificate(s) and documents (as mentioned above) along with TRS either by registered post / speed post or courier or hand delivery to Registrar to the Offer (at the address mentioned at paragraph 12 below) within 2 (two) days of bidding by Seller Member. The envelope should be super scribed as "Elegant Marbles and Grani Industries Limited - Buyback 2023". One copy of the TRS will be retained by Registrar to the Offer and it will provide acknowledgement of the same to the Seller Member / Public Shareholder.</li> <li>Public Shareholders holding physical Equity Shares should note that physical Equity Shares will not be accepted unless the complete set of documents is submitted. Acceptance of the physical Equity Shares for acquisition under the Offer shall be subject to verification as per the SEBI Buyback Regulations and any further directions issued in this regard. The Registrar to the Offer will verify such bids based on the documents submitted on a daily basis and till such time BSE shall display such bids as 'unconfirmed physical bids'. Once the Registrar to the Offer confirms the bids it will be treated as 'Confirmed Bids'.</li> <li>All documents as mentioned above, shall be enclosed with the valid Tender Form, otherwise the Equity Shares tendered will be liable for rejection. The Equity Shares shall be liable for rejection on the following grounds amongst others: (i) there is a name mismatch in the Folio of the Public Shareholder; or (ii) there exists any restraint order of a court/any other competent authority for transfer/disposal/ sale or where loss of share certificates has been notified to the Company or where the title to the Equity Shares is under dispute or otherwise not clear or where any other restraint subsists; or (iii) The documents mentioned in the Tender Form for Public Shareholders holding Equity Shares in physical form are not received by the Registrar on or before the close of business hours not later than 2 (two) days from the Buyback Closing Date; or (iv) If there is any other company share certificate enclosed with the Tender Form instead of the share certificate of the Company; or (v) If the transmission of Equity Shares is not completed, and the Equity Shares are not in the name of the Public Shareholders; or (vi) If the Public Shareholders bid the Equity Shares but the Registrar does not receive the physical Equity Share certificate; or (vii) In the event the signature in the Tender Form and Form SH-4 do not match as per the specimen signature recorded with Company or Registrar.</li> <li>In case any person who has submitted the Equity Shares held by them in the physical form for dematerialisation should ensure that the process of getting the Equity Shares dematerialised is completed before such Eligible Shareholders tender their Equity Shares in the Buy-back, so that they can participate in the Buy-back.</li> <li>An unregistered shareholder holding Physical Shares may also tender his Equity Shares for Buy-back by submitting the duly executed transfer deed for transfer of shares, purchased prior to Record Date, in his name, along with the offer form, copy of his PAN card and of the person from whom he has purchased shares and other relevant documents as required for transfer, if any.</li> </ul> <p>10.17 Modification / cancellation of orders and multiple bids from a single Eligible Shareholder will be allowed during the tendering period of the Buyback. Multiple bids made by single Shareholder for selling the Equity Shares shall be clubbed and considered as 'one' bid for the purposes of Acceptance.</p> <p>10.18 The cumulative quantity tendered shall be made available on the website of BSE (website: <a href="http://www.bseindia.com">www.bseindia.com</a>) throughout the trading session and will be updated at specific intervals during the tendering period.</p> <p>10.19 The Company will not accept Equity Shares tendered for the Buyback which under restraint order of the court for transfer/ sale and/or title in respect of which is otherwise under dispute or where loss of share certificates has been notified to the Company and the duplicate share certificates have not been issued either due to such request being under process as per the provisions of law or otherwise.</p> <p><b>10.20 Method of Settlement</b> Upon finalization of the basis of acceptance as per SEBI Buyback Regulations:</p> <ol style="list-style-type: none"> <li>The settlement of trades shall be carried out in the manner similar to settlement of trades in the secondary market.</li> <li>The Company will pay the consideration pertaining to the Buyback to the Company's Broker which will transfer the funds pertaining to the Buyback to the Clearing Corporation's bank account as per the prescribed schedule.</li> <li>The settlements of fund obligation for Demat and Physical Shares shall be affected as per the SEBI circulars and as prescribed by Clearing Corporation from time to time. For Demat Shares accepted under the Buyback, such beneficial owners will receive funds pay-out in their bank account as provided by the depository system directly to the Clearing Corporation and in case of Physical Shares, the Clearing Corporation will release the funds to the Shareholder Broker(s) as per secondary market pay-out mechanism. If such shareholder's bank account details are not available or if the funds transfer instruction is rejected by the RBI/ bank(s), due to any reasons, then the amount payable to the concerned shareholders will be</li> </ol>	<p>transferred to the Shareholder Broker's settlement bank account for onward transfer to such respective Eligible Shareholders.</p> <ol style="list-style-type: none"> <li>Details in respect of shareholder's entitlement for tender offer process will be provided to the Clearing Corporation by the Company or Registrar to the Buyback. On receipt of the same, Clearing Corporation will cancel the excess or unaccepted blocked shares in the demat account of the Eligible Shareholder. On settlement date, all blocked shares mentioned in the accepted bid will be transferred to the Clearing Corporation.</li> <li>The Equity Shares bought back would be transferred directly to the demat account of the Company opened for the Buyback (the "Company Demat Account") provided it is indicated by the Company's Broker or it will be transferred by the Company's Broker to the Company Demat Account on receipt of the Equity Shares from the clearing and settlement mechanism of the Stock Exchange(s).</li> <li>The Eligible Shareholders of the Demat Shares will have to ensure that they keep the depository participant ("DP") account active and unblocked to receive credit in case of return of Demat Shares, due to rejection or due to non-acceptance in the Buyback.</li> <li>In the case of inter-depository, Clearing Corporation will cancel the excess or unaccepted shares in target depository. The source depository will not be able to release the lien without a release of IDT message from target depository. Further, release of IDT message shall be sent by target depository either based on cancellation request received from Clearing Corporation or automatically generated after matching with Bid accepted detail as received from the Company or the Registrar to the Buyback. Post receiving the IDT message from target depository, source depository will cancel/ release excess or unaccepted block shares in the demat account of the Eligible Shareholder. Post completion of tendering period and receiving the requisite details viz., demat account details and accepted bid quantity, source depository shall debit the securities as per the communication/ message received from target depository to the extent of accepted bid shares from Eligible Shareholder's demat account and credit it to Clearing Corporation settlement account in target depository on settlement date.</li> <li>For Eligible Shareholders holding Equity Shares in physical form, the funds pay-out would be given to their respective Stock Broker's settlement accounts for releasing the same to the respective Eligible Shareholder's account.</li> <li>The Equity Shares bought back in the demat form would be transferred to the special demat account of the Company opened for the Buyback ("Company Demat Escrow Account").</li> <li>In case of certain shareholders viz., NRIs, non-residents etc. (where there are specific regulatory requirements pertaining to funds pay-out including those prescribed by the RBI) who do not opt to settle through custodians, the funds pay-out would be given to their respective Shareholder Broker's settlement account for releasing the same to such Eligible Shareholder's account. For this purpose, the client type details would be collected from the Registrar to the Buyback.</li> <li>Every Shareholder Broker, who puts in a valid bid on behalf of an Eligible Shareholder, would issue a contract note and pay the consideration for the Equity Shares accepted under the Buyback and return the balance unaccepted demat Equity Shares to their respective clients. Company's Broker would also issue a contract note to the Company for the Equity Shares accepted under the Buyback.</li> <li>Any excess physical equity shares pursuant to proportionate acceptance/rejection will be returned back to the eligible shareholders directly by the Registrar. The Company is authorized to split the share certificate and issue a new consolidated share certificate for the unaccepted equity shares, in case the equity shares accepted by the Company are less than the equity shares tendered in the Buyback by Equity Shareholders holding equity shares in the physical form.</li> <li>The lien marked against unaccepted equity shares will be released, if any, or would be returned by registered post or by ordinary post or courier (in case of physical shares) at the Eligible Shareholders sole risk. Eligible shareholders should ensure that their depository account is active till all formalities pertaining to the Buyback are completed.</li> <li>The Company's Broker would also issue a contract note to the Company for the equity shares accepted under the Buyback.</li> <li>Equity Shareholders who intend to participate in the Buyback should consult their respective Shareholder Broker for payment to them of any cost, applicable taxes, charges and expenses (including brokerage) that may be levied by the Shareholder Broker upon the selling Eligible Shareholder for tendering Equity Shares in the Buyback (secondary market transaction). The Buyback consideration received by the selling Equity Shareholders from their respective Shareholder Broker, in respect of accepted Equity Shares, could be net of such costs, applicable taxes, charges and expenses (including brokerage) and the Manager and Company accepts no responsibility to bear or pay such additional cost, applicable taxes, charges and expenses (including brokerage) incurred solely by the Eligible Shareholders.</li> <li>The Equity Shares lying to the credit of the Company Demat Account after the Buyback will be extinguished in the manner and following the procedure prescribed in the SEBI Buyback Regulations.</li> </ol>	<p><b>10.21 Rejection Criteria</b> The Equity Shares tendered by Eligible Shareholders would be liable to be rejected on the following grounds:</p> <ol style="list-style-type: none"> <li>the Shareholder is not an Eligible Shareholder of the Company as on the Record Date; or</li> <li>if there is a name mismatch in the dematerialised account of the Shareholder / Folio No. and PAN; or</li> <li>receipt of the completed Tender Form and other documents but non-receipt of Equity Shares in the special account of the Clearing Corporation.</li> </ol> <p>11. Prior approval obtained from the lenders of the company in case of a breach of any covenant with such lender(s). – Not Applicable</p> <p><b>12. Company Secretary &amp; Compliance Officer</b> Investor may contact the Compliance Officer for any clarification or to address their grievances, if any, during 10:00 AM IST to 5:00 PM IST on all working days from Monday to Friday:</p> <p>Name : <b>Ms. Pooja Ponda</b> Designation : Company Secretary and Compliance Officer Address : Elegant House, Raghuvanshi Mills Compound, Senapati Bapat Marg, Lower Parel (West), Mumbai, Maharashtra, 400 013, India Tel. : +91 22 2496 0771 / 2493 9676 Email : <a href="mailto:companysecretary@elegantmarbles.com">companysecretary@elegantmarbles.com</a> Website : <a href="http://www.elegantmarbles.com">www.elegantmarbles.com</a></p> <p><b>13. Registrar to the Offer and Investor Service Centre</b> In case of any query, the Eligible Shareholders may also contact the Registrar to the Buyback of the Company during working hours i.e. 10:00 AM IST to 5:00 PM IST on all working days at the following address from Monday to Friday:</p> <p><b>Link Intime India Private Limited</b> C - 101, 247 Park, LBS Road, Vikhroli West, Mumbai, 400083, Maharashtra, India Tel. No.: +91 81081 14949 Fax No.: +91 22 4918 6195 Email: <a href="mailto:elegantmarbles.buyback2023@linkintime.co.in">elegantmarbles.buyback2023@linkintime.co.in</a> Website: <a href="http://www.linkintime.co.in">www.linkintime.co.in</a> SEBI Regn. No.: INR000004082 Validity of Registration: Permanent CIN: U67190MH1999PTC118368 Contact Person: Mr. Shantil Gopalakrishnan</p> <p><b>14. Manager to the Buyback</b> The Company has appointed Sundae Capital Advisors Private Limited as the Manager to the Buyback and their contact details are given below:</p> <p><b>Sundae Capital Advisors Private Limited</b> 404, 4<sup>th</sup> Floor, Vaibhav Chambers, Bandra Kurla Complex, Bandra East, Mumbai, 400 051, Maharashtra, India Tel. No. +91 22 3501 4499 Email: <a href="mailto:elegant.buyback@sundaecapital.com">elegant.buyback@sundaecapital.com</a> Investor Grievance e-mail id: <a href="mailto:grievances.mb@sundaecapital.com">grievances.mb@sundaecapital.com</a> Website: <a href="http://www.sundaecapital.com">www.sundaecapital.com</a> SEBI Regn. No.: INM000012494 Validity Period: Permanent CIN: U65990DL2016PTC305412 Contact Person: Rajiv Sharma / Anchal Lohia</p> <p><b>15. Directors' Responsibility</b> As per Regulation 24(i)(a) of the SEBI Buyback Regulations, the Board of Directors of the Company accept full responsibility for the information contained in this Public Announcement and confirms that such document contains true, factual and material information and does not contain any misleading information. This Public Announcement is issued under the authority of the Board in terms of the resolution passed by the Board on November 11, 2023.</p> <p style="text-align: center;">For and on behalf of the Board of Directors of <b>Elegant Marbles and Grani Industries Limited</b></p> <table style="width: 100%; border: none;"> <tr> <td style="width: 33%; border: none;">Sd/- <b>Rajesh Agrawal</b> Chairman &amp; Managing Director (DIN: 00017931)</td> <td style="width: 33%; border: none;">Sd/- <b>Rakesh Agrawal</b> Managing Director (DIN: 00017951)</td> <td style="width: 33%; border: none;">Sd/- <b>Pooja Ponda</b> Company Secretary &amp; Compliance Officer ACS 66677</td> </tr> </table> <p>Place: Mumbai Date: December 23, 2023</p>	Sd/- <b>Rajesh Agrawal</b> Chairman & Managing Director (DIN: 00017931)	Sd/- <b>Rakesh Agrawal</b> Managing Director (DIN: 00017951)	Sd/- <b>Pooja Ponda</b> Company Secretary & Compliance Officer ACS 66677
Sd/- <b>Rajesh Agrawal</b> Chairman & Managing Director (DIN: 00017931)	Sd/- <b>Rakesh Agrawal</b> Managing Director (DIN: 00017951)	Sd/- <b>Pooja Ponda</b> Company Secretary & Compliance Officer ACS 66677			